

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/S INTERNATIONAL COIL LIMITED

S.No.	PARTICULARS	DETAILS
1	Name of corporate debtor	M/s. INTERNATIONAL COIL LIMITED
2	Date of incorporation of corporate debtor	02nd July, 2004
3	Authority under which corporate debtor is incorporated / Registered	Registrar of Companies, Delhi
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29192DL2004PLC127325
5	Address of the registered office and principal office (if any) of corporate debtor	Registered Office M/s INTERNATIONAL COIL LIMITED A-21/24 NARAINA INDUSTRIAL AREA PHASE II NEW DELHI-110028.
6	Insolvency commencement date in respect of corporate debtor	16 th December, 2019 <i>(The undersigned received Order of the Hon'ble NCLT New Delhi, Court No. IV on 10th January, 2020)</i>
7	Estimated date of closure of insolvency resolution process	08 th July' 2020 (180 th day from the date of receipt of order i.e. commencement of Insolvency Resolution Process)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Rajesh Kumar Gupta Registration No.: IBBI/IPA-003/IP-N00198/2018-2019/12308
9	Address and e-mail of the interim resolution professional, as registered with the Board	Address: F-43, Dilshad Colony East, Delhi - 110095. Email : rgadv21@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Address: G-22, Lower Ground Floor, Jangpura Extension, New Delhi-110014 Email: internationalcl.cirp@gmail.com
11	Last date for submission of claims	24 th January' 2020 (14 th day from the date of receipt of order i.e. 10 th January, 2020)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13	Names of Insolvency Professionals identified to act as Authorized Representatives of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) NA

Notice is hereby given that the National Company Law Tribunal, New Delhi, Court No. IV has ordered the commencement of a corporate insolvency resolution process of **M/S INTERNATIONAL COIL LIMITED** on 16.12.2019 but order of appointing the undersigned as interim resolution professional of **M/S INTERNATIONAL COIL LIMITED** has been received on 10.01.2020.

1. The creditors of **INTERNATIONAL COIL LIMITED** are hereby called upon to submit their claims with proof on or before 24th January' 2020 (14th day from the date of receipt of Order i.e. 10th January, 2020), to the interim resolution professional at the address mentioned against item No. 10.
2. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.
3. Submission of false or misleading proof of claims shall attract penalties.

Date : 11.01.2020
Place : Delhi

Rajesh Kumar Gupta
Interim Resolution Professional
M/S International Coil Limited
IBBI/IPA-003/IP-N00198/2018-2019/12308


RAJESH KUMAR GUPTA
INSOLVENCY PROFESSIONAL
R. No.-IBBI/IPA-003/IP-N00198/2018-2019/12308